

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD**

Dated : This the 13th day of May 2019

**Contempt Petition No. 330/00072 of 2017
In
Original Application 330/01387 – 1401 of 1998**

**Hon'ble Ms. Ajanta Dayalan, Member – A
Hon'ble Mr. Ashish Kalia, Member – J**

1. Ram Bujesh Gautam, S/o Sri H. Prasad, R/o Village Bhetha, Post Kaudi Ram, Gorakhpur.
2. Ram Daur, S/o Chhoute, R/o Village Bhatka, Post Khorabad, Gorakhpur.
3. Sri Niwas, S/o Doman, R/o Village and Post Badgo, Post Sadar, Gorakhpur.
4. Sharmanand, S/o Sri Vishram, R/o Uttar Jatapur, Hadahwa Pathak, Post and Police Station Gorakhpur, District Gorakhpur.
5. Ram Lalit, S/o Vipad, R/o Village Mohiuddinpur Post Baida Bazar, Thana Paniara, District Maharajganj.
6. Sachidanand, S/o Sri Chandrabhan, R/o Village Govindpur, Post Saraipur, Police Station Pipraich, District Gorakhpur.
7. Santosh Kumar, S/o Moti Lal, R/o Tura Bazar, Rampur, Jangal Ahmade Ali Shah, Tappa Khuthan, Police Station Pipraich, Pargana Haveli, District Gorakhpur.
8. Jai Narain, S/o Purnawasi, R/o Villae Bhakta, Post Khorabad, District Gorakhpur.

.....Applicants

By Adv: Shri A.S. Gautam and Shri P. Tripathi

V E R S U S

1. Shri Satya Prakash Trivedi, General Manager, General Manager Office, North Eastern Railway, Gorakhpur - 273012.
2. Sri Nurul Islam, Chief Personnel Officer, N.E. Railway, Gorakhpur.

3. B.S. Dohare, Divisional Personnel Officer, N.E. Railway (Workshop), Gorakhpur.

.....Respondents

By Adv: Shri M.K. Singh

O R D E R

By Hon'ble Ms. Ajanta Dayalan, Member – A

None for the applicants. Shri Satish Sahu brief holder of Shri M.K. Singh, learned counsel for the respondents is present.

2. Respondents' counsel states that the order of this Tribunal dated 12.02.2002 has been complied with. In this regard, he has specifically refers to para 7 of the compliance affidavit as well as annexures thereto.

3. The Court is satisfied that the aforesaid order of this Tribunal has been substantially complied with. Accordingly, the present Contempt Petition is dismissed. Notices issued to the respondents are discharged.

(Ashish Kalia)
Member – J

/pc/

(Ajanta Dayalan)
Member – A